

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 14/(MAH)/2017
CA No.

CORAM:


Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.02.2017

NAME OF THE PARTIES: Sun-Line Suppliers Pvt. Ltd.
V/s.
M/s. Infinity Fab Engineering Company Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP of the Companies Act 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
(1)	Rajendra Joshi	CS company secretary	

ORDER

CP NO. 14/ I&BP/NCLT/MB/MAH/2017

The Professional appearing on behalf of the Operational Creditor having realized that the jurisdiction lies with the Corporate Debtor Company which is situated in State of Karnataka, he has urged for withdrawal of this Company Petition with a liberty to file it before appropriate Forum, this Bench, accordingly, dismissed it as withdrawn with a liberty to the Petitioner to approach appropriate Form on the same cause of action and also liberty to take original documents, if any, lying with this Registry. The Registry is hereby directed to return all those original documents to the Petitioner.

Sd/-

B. S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)